COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 03 OF 2016 & IA NOS. 03 & 04 OF 2016 AND APPEAL NO. 04 OF 2016 &IA NOS. 05 & 06 OF 2016

Dated: 06th November, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N.K. Patil, Judicial Member

APPEAL NO. 03 OF 2016 & IA NOS. 03 & 04 OF 2016

In the matter of:

M/s Monnet Ispat & Energy Ltd. Appellant(s)

Vs.

Chhattisgarh State Electricity Regulatory Commission Respondent(s)

& Anr.

APPEAL NO. 04 OF 2016 & IA NOS. 05 & 06 OF 2016

In the matter of:

M/s Rameshwaram Steel & Power Pvt. Ltd. Appellant(s)

۷s.

Chhattisgarh State Electricity Regulatory Commission Respondent(s)

& Anr.

Counsel for the Appellant (s) : Mr. D.K. Singh

Counsel for the Respondent(s) : Mr. C.K. Rai

Mr. Mohit Rai for R-1

Ms. Sanjana Dua for Ms. Suparna Srivastava

Mr. Girish Gupta (Rep.) for R-2

ORDER

The learned authorized representative for the Appellants, on instructions, submitted that the instant appeals and the applications may be dismissed as withdrawn.

The submissions made by the learned authorized representative for the appellants, at supra, place on record.

The instant appeals as well as applications filed by the appellants are dismissed as withdrawn. These applications and appeals stand disposed of.

(Justice N.K. Patil) Judicial Member (I. J. Kapoor) Technical Member